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leading lights of the ruling political party in Kerala. Therefore, they have taken steps to see that a legislation is passed now so that the Adivasis do not get back their land. Now, this legislation has to obtain the sanction of the President. It has come up for his assent. Madam, this is the position. Now, my request is that the Government of India should see that the assent of the President should not be given to this legislation for two reasons: one is, this is an outright anti-Adivasi legislation. Second is, this is against the Constitution, because it has already been included in the IX Schedule of the Constitution. Now, before embarking upon a legislation they ought to have obtained the permission, in advance, which they have not done. The great luminaries like Justice Krishna Ayer, Mr. K.N. Raj, Vice-Chancellor, have also come out openly against the move of the Kerala Government. Madam, the adivasis are now up in arms. They are very much agitated. In this situation, I urge* upon the Central Government, particularly, our hon. Rashtrapathiji, that assent should not be given to this legislation, as it is outright anti-Adivasi and unconstitutional.

Thank you, Madam.

Fraudulent Collection of Huge amount of Money in the name of Satya Sal Enterprises

SHRI SAIFULLA (Andhra Pradesh): Madam Vice-Chairman, through you, I would like to draw the attention of the Central GoveuuMnt to the fraudulent ait' of a company at Anantapur, in Andhra Pradesh, bearing the name 'Satya Sai Enterprises'. This company is duping the unemployed youth medical students who have passed their MBBS, and engineering students—that they would enable them to get MD and MEC from Ukraine, a former republic of the Soviet Union.

This company has published pamphlets. They have advertised in newspapers also. I have with me the relevant documents—the prospectus, etc.—which clearly show how this company is trying to dupe the unemployed youth.

Madam, I would urge upon the Central Government to go into this matter. Even if we are not able to solve the problem of unemployment among our youth, at least, we should protect them from being deceived by these so-called educational institutions which are collecting lakhs of rupees from the unemployed youth on the pretext of getting them post-graduate degrees.

It has been clearly mentioned here. I have all the evidence with me; documentary as well as oral. It is clearly mentioned here. It says that cheques would be drawn in favour of 'Satya Sai Enterprises'. It also says that payment for the first year engineering is Rs. 75,000'-. On top of it, they also say that the advance amount paid would not be returned. Everything is mentioned there.

Money is being collected in the name of 'Satya Sai Enterprises'. It is not at all a registered body. This company has nothing to do with the Satya Sai Trust which is doing very good work in Andhra Pradesh. It is a deliberate attempt to confuse people. Under this misleading name 'Satya Sai Enterprises', they are simply duping the. public. They are collecting lakhs of rupees as advance. On the pretext of getting them visa and passport, a lot of money is collected. When the visa and passport are not made available to these people, the amount collected is not returned back. When somebody goes to Ukraine and comes back, he finds that all this is fraudulent. Somebody thereatens the sponsors. He gets the money back. Those who are powerful are able to get the money back. On the other hand, those who are not powerful are not able to get back the money.

Some of us—MPs. and MLAs. brought it to the notice of the State -Government. But they say

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that this matter comes under the Central Government. It is said that it is the Indian Medical Association which has to take action on this matter.

My submission to the Central Government, through this august House, is this. This is a fraudulent case where the people concerned should be punished. The poor people are being deceived to part with their hard-earned money. As I said, I am having with me all the records. The concerned, affected, people are also ready to give the records. It is a clear case where the persons concerned have to be booked.

The main person is one Mr. A. R. Mohan of Anantapur. He is having offices at Bangalore, Hyderabad, Kurnool, Cuddapah, Dharmavaram and Pune, apart from the one at Anantapur. He is having agents at all these places. He has collected lakhs of rupees, but he is not returning it. I feel, this Mohan is only a benami person. I think some other people are behind this. I feel, this.is a clear case for taking action under section 120B criminal conspiracy — and section 420 cheating. This is a fit case for prosecution of these people under these two sections, *i.e.* 120B and 420.

I, therefore, request the Central Government to initiate action. I have all the records with me and I can hand them over to the Central Government.

Thank you.

Injustice and Harassment to Scheduled Castes and Scheduled Tribes

*SHRI MOHINDER SINGH KALYAN (Punjab): Respected Madam, I am extremely thankful for having your kind permission to speak on an important issue. Madam, the total population of Scheduled Castes in India is fifteen crores and thirty lakhs, and that of Scheduled Tribes is seven crores and twenty lakhs. Fifty years have gone by since we attained independence but these people

*English Version of the Original speech delivered in Punjabi.

are still struggling to get rid of their poverty. V4th of Indian population has not been paid any attention to. We raise flamboyant slogans' and give assurances to people during election days regarding poverty alleviation. But none cares about their welfare once we get elected.

One segment of this exploited lot is that of 'Safai Karamcharis'. These people have to scavenge in order to earn a living. They have to wedge into dirt without any protection of a proper uniform which includes specially made shoes and glasses. Their hands, bodies, eyes and limbs are exposed- to filth, thus inviting fatal diseases like Asthma, TB, Cancer etc. I would request that these people should be insured against a minimum of Rs. one lakh. Interest-free loans returnable on easy instalments should be made available to them in order to arrange marriages. These 'Karamcharis' have to cover long distances to reach their work places because cities today are very congested. I, therefore, suggest that they be given a conveyence allowance amounting to Rupees Five hundred per month.

Despite being matriculates and graduates, many among their youth have to continue doing this scavenging job. I would request the government to rehabilitate such educated men by appointing them to appropriate posts like those of health inspectors or sanitary inspectors. Otherwise getting employed is not easy for them. The schemes meant for poverty alleviation never reach these people, as they have not been implemented in villages. They can also be helped in initiating small-scale industries like weaving ropes, readymade garments, soap making, shoe making etc. Ration Depots should be opened in their localities. In order to help the working women from these families performing variegated duties of managing homes, kids and jobs, creches can be opened so that they can go to earn a living without any worry about their kids.